

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A. NO. 499 OF 1996.

Dated: 22.4.1996.

Between

C.K.Lakshmi Narayana

...

Applicant

And

1. The Sub Divisional Officer, Telecommunication, Chittoor.
2. The Telecom District Manager, Tirupati.
3. The Chief General Manager, Telecom, A.P.Circle, Hyd.
4. The Telecom District Manager, Anantapur.
5. The Sub Divisional Officer, Telecommunications, Hindupur.
6. The Sub Divisional Officer, Telecommunications, Anantapur.

...

Respondents

Counsel for the Applicant : Sri. K.Venkateshwar Rao,
Counsel for the Respondents : Sri. V.Bhimanna, Addl. CGSC.

CORAM: Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

9

O.A.499/96.

Dt. of Decision : 22-04-96.

ORDER

As per Hon'ble Shri R. Rangarajan, Member (Admn.)

The applicant in this OA was engaged as a Casual Mazdoor from 01-07-1968 to 30-06-1989 and again from 13-02-90 to 30-06-1990. Thereafter he was not re-engaged. It is stated that he had worked for 926 days ~~on~~ casual service during that period. But from the above details it looks very ~~hard~~ ^{odd maybe} that he had put in only 926 days of service when he was engaged as Casual Mazdoor from 1968 to 1989. Even after there ~~are~~ breaks the number of days worked during that period ~~appears to be too meagre~~. Hence, the respondents should check the casual service of the applicant before any action is taken to re-engage him in pursuance of this order.

2. The applicant having worked in the department earlier ~~had~~ ^{gained} some knowledge in regard to the working of the department. Hence he has to be preferred if there is work in future in preference to freshers from the open market. However his long absence after 30-06-90 cannot be condoned.

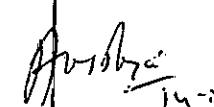
3. In the result, the following direction is given:-

The applicant should be re-engaged if there is work in future in preference to freshers from the open market in the unit from which he was last retrenched after checking the service rendered by him earlier. If in pursuance of this order he is going to be re-engaged none who is already in casual service shall be disengaged.

4. The OA is ordered accordingly at the admission stage itself. No costs.


(R. Rangarajan)
Member (Admn.)

Dated : The 23rd April 1996.
(Dictated in Open Court)


In-516.
Deputy Registrar (D) cc

Copy to:-

1. The Sub Divisional Officer, Telecommunication, Chittoor.
2. The Telecom District Manager, Tirupati.
3. The Chief General Manager, Telecom, A.P.Circle, Hyd.
4. The Telecom District Manager, Anantapur.
5. The Sub Divisional Officer, Telecommunication, Hindupur.
6. The Sub Divisional Officer, Telecommunications, Anantapur.
7. One copy to Sri. K.Venkateshwara Rao, advocate, CAT, Hyd.
8. One copy to Sri. V.Bhimamna, Addl. CGSC, CAT, Hyd.
9. One copy to Library, CAT, Hyd.
10. One spare copy.

Res/-

28
DA-499/96
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M.E.A)

DATED: 22/4/96

ORDER/JUDGEMENT

M.A. NO/R.A/C.A. NO.

D.A. NO.

IN
499/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

No Spare Copy A/c to 2nd of Act

